

## **OBSERVATION BY SPEAKER**

**Title:** Notice of motion under Rule 184 for appointment of a commission of inquiry into incidents of killing of persons in Jammu and Kashmir.

MR. SPEAKER: Hon. Members, a notice of motion under rule 184 has been given by Shri Priya Ranjan Dasmunsi today for appointment of a Commission of Inquiry headed by a sitting judge to inquire into the incidents of killing of innocent persons, including pilgrims of Amarnath *Yatra* in Jammu and Kashmir.

I have admitted the notice.

The matter will be placed before the Business Advisory Committee, which is scheduled to meet in the afternoon at 3.30 p.m. today, to decide as to when it may be discussed in the House.

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अध्यक्ष महोदय : होम मिनिस्टर साहब का स्टेटमेंट है, राज्य स्था में जाना है।

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Mr. Speaker Sir, I have to raise a point of order.

अध्यक्ष महोदय : आपकी बात स्टेटमेंट के बाद सुनेंगे।

श्री मुलायम सिंह यादव (सम्भल) : महोदय, हमारी भी बात दो मिनट सुन लीजिए। (व्यवधान)

अध्यक्ष महोदय : स्टेटमेंट के बाद सुनेंगे।

**12.16 hrs.**